

23

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 203/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018**

Name of the Company: Harsh Ashokkumar Agarwal
V/s.
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	23 Harsh A. Agarwal Prop. of M/s. SUPER MARKETING LTD.	Advocate		<i>[Signature]</i>
2.	Khushi Foods Parth Brambhatt	Advocate		<i>[Signature]</i> f B.J. Trivedi Parth

ORDER

Learned Advocate Mr. B J Trivedi present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Parth Brambhatt i/b Patadia Associate present for Respondent.

Objections filed by Respondent.

List the matter on 23.01.2018 for hearing before admission.

[Signature]
MANORAMA KUMARI
MEMBER JUDICIAL

[Signature]
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of January, 2018.